

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * * * *

RA 92/91 IN OA 640/1989

5/6/91

SHRI ANIL JOSHI & OTHERS

....APPLICANTS

VS.

UNION OF INDIA & OTHERS

....RESPONDENTS

ORDER

The applicants filed the present R.A. under Section 22(3)F of the Administrative Tribunals Act, 1985 against the judgement in CA 640/1989 decided on 3.4.1991.

2. The provisions laid down in C.P.C. for the Review of the judgement also apply to the review of its judgement by the Tribunal which are as follows :-

- (1) Discovery of new and important matter or evidence; or
- (2) Some mistake or error either of fact or law or procedure apparent on the face of the record; it may or may not have been argued at the original hearing of the case;
- (3) On any other sufficient reasons. "eiusdem generis".

3. We find that there is no error apparent on the face of the judgement, nor any other material piece of evidence has been alleged which was not in the knowledge of the applicants at the time of hearing of the main C.A. so as to call for reconsideration of the judgement.



(22)

4. The applicants in the Review Application have urged fresh points which cannot be taken note of as the principle of equal pay for equal work has been discussed elaborately in the judgement and it was also discussed whether the applicants can be placed in the same category of Sub-Inspectors of Fingerprints Division and the findings of the Tribunal is that they cannot be.

5. In view of the above, we find that there is no ground for review, nor the case of the applicants is covered by any of the three grounds enumerated above. The application is devoid of merit and is, therefore, dismissed by circulation.

J. P. Sharma
(J.P. SHARMA) S-6-S,
MEMBER (J)

Cecil S. G. (99)
(P.C. JAIN)
MEMBER (A)